

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.3082
TO BE ANSWERED ON 12.03.2020**

POWER PURCHASE CONTRACTS

3082. SHRI A.K.P. CHINRAJ:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government proposes to set up a new tribunal solely to enforce power purchase contracts;**
- (b) if so, the details thereof;**
- (c) the total number of members to be nominated in the proposed tribunal;**
- (d) the nature, duty and the powers of the proposed tribunal; and**
- (e) the time by which the said tribunal is likely to be set up and functional?**

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) to (e): Maintaining sanctity of contracts is a key factor for attractive investments in the sector. Some cases of reopening of some Power Purchase Agreements have been brought to the notice of Central Government. Government of India have made it clear to all parties that the sanctity of contracts must be maintained and the Government will take the necessary measures to enforce it.
